BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE 22ND APRIL. 1987

Present: Hon'ble Shri Ch. Ramakrishna Rao

Member(J)

Hon'ble Shri P.Srinivasan

Member (A)

APPLICATION NOS 1670 AND 1671 OF 1986

B.B.Gujjar,,
Retired Deputy Station
Superintendent,
South Central Railway,
Shataprabha.

A.R. Boshi
Retired Deputy Station Superintendent,
S.C. Railway, Belgaum.

Applicants

(Sri M.S. Purushothama Rao.

Advocate)

VS

- The Divisional Railway Manager, South Central Railway, Hubli.
- The General Manager, South Central Railway, Secundrabad(A.P)
- The Indian Railway Board, Rail Bhavan, New Delhi by its Manager.
- 4. The Union of India, by its Secretary to Government Ministry of Railways, New Delhi.

Respondents

(Sri M.Sreerangaiah,

Advocate)

These applications have come up before the Court today.

Hon'ble Shri P.Srinivasan, Member(A) made the following:

DRDER

Both these applications raise common points and are, therefore,

isposed of by this common order.

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- 2. The facts of these cases are similar to those in B.V.VENKOBA RAO v. THE DIVISIONAL RAILWAY MANAGER AND OTHERS

 (Application No.657 of 1986) decided today. The only difference is that Sri B.B.Gujjar (Applicant in Application No.1670 pf 1986) retired en 31.5.1985, while Sri A.R.Joshi, applicant in Application No.1671 of 1986 retired on 31.3.1985. Sri Joshi was able to write the test for the promotion to the grade of 700-900 but retired before the viva voce test and was, therefore, not considered for promotion to the grade of 700-900. Sri Gujjar like Venkoba Rao could not take either the written test or the viva voce because he retired before they were held. The basis on which both the applicants claim that they should have been considered for promotion to the grade of 700-900 with effect from 1.8.1982 with monetary benefits from 1.8.1983 is the same as that of Sri Venkoba Rao.
- 3. Sri M.Sreerangaiah learned counsel for the respondents raised a preliminary objection on the ground that both the applicantions were barred by limitation. The order by which persons similarly situated like the applicants were promoted to the grade of 700-900 retrospectively from 1.8.1982 was passed on 9.5.1985 and it is those orders with which the applicants are agrrived. They should have filed their applications before 1.5.1986 under section 21 of the Administrative Tribunals Act, 1985. But, both the applications have been filed subsequently to that date and as such they are beared by limitation.
 - Sri M.S. Purushothama Rao, learned counsel for the applicants urges that these applications are not barred by limitation. After

the order dated 9.5.1985 was passed promoting similarly places
persons to the grade of 700-900 the applicants got issued legal notices
to the authorities in the Railways on 3.10.1985 seeking promotion
to the same grade. The respondents had not given any reply to the
said notices. Under Section 21 of the AT Act the applications
could be filed upto 3.4.1987 and these applications have been filed
well before that date. He, therefore, pleaded that the applications
be dicided on merits.

- 5. Having considered the contentions of both counsel, we are inclined to agree with Sri Purushothama Rao and hold that the applications are within time and not barred by limitation.
- 6. Sri Purushothama Rao reiterated the contentions as urged in Venkoba Rao's case.
- 7. Sri Sreerangaiah restarated his defence in great detail set on the same lines as urged by counsel pointhe respondents in Venkoba

 Rap's case.
- 8. For the reasons elaborated byyus in our order in Venkoba Rao's case we pass the following order:

We direct the respondents to consider the case of the applicants for premotion to the grade of 700-900 with effect from 1-8-1982 with monetary benefits from 1-8-1983 on the basis of scrutiny of their service records and if found fit, to give them the same benefits as was given to similarly places officials who had continued in service



and were therefore able to take the written and viva voce tests.

The respondents to do so as expeditiously as possible, but not

later than 4 months from the date of the receipt of this order.

9. In the result, the applications are allowed to the extent indicated above. Parties to bear their own costs.

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MEMBER(A)

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CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH BANGALORS

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 31 8 87.

REVIEW APPLICATION NOS 104, 107 & 108 /88()
IN APPLICATIN NOS. 657, 1671 & 1670/86(F)

W.P. NO

Applicant
Divisional Railway Manager
South Central Railway, Hubli
& 3 Ors

V/s Shri B.V. Venkoba Rao & 2 Ors

To

- The Divisional Railway Manager South Central Railway Hubli Dharwad District
- 2. The General Manager South Central Railway Rail Nilayam Secunderabad (A.P.)
- 3. The Chairman
 Railway Board
 Rail Bhavan
 New Delhi 110 001

- 4. The Secretary
 Ministry of Railways
 Rail Bhavan
 New Delhi 110 CO1
- 5. Shri M. Sreerangaiah
 Railway Advocate
 3, S.F. Buildings, 10th Cro
 Cubbonpet Main Road
 Bangalore 560 002

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/8XXXX

application on ____21-8-87

SECTION OFFICER
(JUDICIAL)

Encl : as above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 21ST AUGUST, 1987

Present: Hon'ble Justice Shri K.S. Puttaswamy Vice-Chairman
Hon'ble Shri P. Srinivasan Member (A)

R.A. Nes. 104, 107 and 108 of 1987

- The Divisional Railway Manager, South Central Railway, Hubli.
- The General Manager, South Central Railway, Secunderabad (A.P.)
- The Railway Board, represented by its Chairman, Rail Bhavan, New Delhi.
- 4. The Union of India, represented by the Secretary, Ministry of Railways, Rail Bhavan, New Delhi.

Applicants

(Shri M. Sreerangaiah....Advecate)

Shri B.V. Venkeba Rae, sen ef 2 B.V. Venkatkrishnaiah, majer, residing at Ne.331, Aleer Venkatrae Read, Bangalere-560 002 and alse care of M.S. Purushethama Rae, Ne. 497, Avenue Read, BANGALORE - 560 002.

Shri B.V. Venkeba Rae, sen ef 2. A.R. Jeshi, No.316, Dharwani/B.V. Venkatkrishnaiah, majer, II Cross, S.P.M.Read, residing at No.331.

House

House

Belgaum.

3. B.B.Gujjar, No.281, Chidambarnagar, Anagool Road, Belgaum Respodents

This application has come up for hearing before this Tribunal to-day, Hon'ble Justice Shri K.S.

Puttaswamy, Vice-Chairman made the following:

ORDER

These are applications made by the applicants under Section 22(3)(F) of the Administrative Tribunal Act for review of the orders made in A.Nos. 657/87, 1671/86 and 1670/86. The applicants herein were respondents in those applications.



- 2. In making these applications for review, there is delay and therefore the applicants have filed applications for condenation of delay.
- 3. We are satisfied that the facts and circumstances stated by the applicants constitute a sufficient ground for condenation of delay in making the applications. We, therefore, allow the applications for condenation of delay and condene the delay in making applications in all these cases.
- The main judgement of this Tribunal has been rendered in A.No. 657/86, which is the subject matter of review in R.A. No.104/87. In the other two cases this judgement has been only followed.
- in Venkeba Rae's case (A.Ne. 657/86) has held that the applicant was entitled for consideration of his case for premetion to the higher grade for the detailed reasons set out in its order. Shri M. Sreerangaiah, learned counsel for the applicants, really asks us to re-examine that order as if we are a court of appeal and come to a different conclusion, which is impremissible in a review. In this view, the review application No. 104/87 is liable to be rejected.
- 6. When ence we held that R.A. No. 104/87 is liable to be rejected, the other two R.A. Nos. 107 and 108 of 1987 are also liable to be rejected.
- 7. In the light of the above discussion, we hold that all these review applications are

liable to be rejected. We, therefore, reject these R.As: at the admission stage without notices to respondents.

> Sall-(K.S. PUTTASWAMY) (P.SRINIVASAN)
> VICE_CHAIRMAN MEMBER (A)

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ADDITIONAL BENCH

BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.
Dated: 2-12-87

IA I IN

APPLICATION NO

1670 /86 (F)

W. P. No.

APPLICANT

Vs

RESPONDENTS

Shri B.B. Gujjar

To

Shri B.B. Gujjar
 No. 281, Chidambarnagar
 Anagoal Road

Belgaum

- Shri A.R. Joshi
 No. 316, Dharmoji House,
 II Cross, S.P.M. Road,
 Belgaum
- Shri M.S. Purushothama Rao
 Advocate
 497, (Upstairs) Avenue Road,
 Bangalore 560 002
- 4. The Divisional Railway Manager South Central Railway Hubli
- 5. The General Manager South Central Railway Rail Nilayam Secunderabad (A.P.)
- 6. The Manager Indian Railway Board Rail Bhavan New Delhi - 110 001

The Divisional Railway Manager, South Central Rl. Hubli & 3 Ors

- 7. The Secretary
 Ministry of Railways
 Rail Bhavan
 New Delhi 110 001
- 8. Shri M. Sreerangaiah Railway Advocate 3, S.P. Buildings, 10th Cross Cubbonpet Main Road Bengalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/
INVENIOR passed by this Tribunal in the above said application
on 23-11-87 and an amended copy of the Order dated 22-4-87.

DEPUTY REGISTRAR

Encl: as above.

In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

Application No..... 1670 of 198 6(F)

Applicant

B. B. Gujjar

Advocate for Applicant

M.S. Purushothama Rao

Respondent

//s The Divisional Reilway Manager, SC Reilway
& 3 Ors

Advocate for Respondent M. Sreerangaiah

Date	Office Notes	Orders of Tribunal
		(KSP)VC/(LHAR)M(A)
		NOVEMBER 23,1987.

ORDER ON I.A.NO.I

In this application, the petitioner had moved this Tribunal to correct a typographical or a clerical errorin the final order made by this Tribunal in the above case on 22-4-1987.

In para 2 of the order made, this Tribunal had stated that the petitioner - Shri B.B.Gujhar, had retired from service on 31-5-1985. But, there is no dispute that the petitioner - B.B.Gujjar had retired from service on 31-1-1985 and not on 31-5-1985 in para 2 of the order. From this it is clear that the date of retirement of the petitioner stated in the order as 31-5-1985 is a clerical or typographical error and the same requires to be rectified as 31-1-1985. We, therefore allow this application, correct at line 5 of para 2 of the final order made on 22-4-1987 in the above case of the date of retirement of the petitioner - B.B.Gujjar as 31-1-1985 instead of 31-31-5-1985. We further direct the Registrar to forward a copy of the corrected order and this order also to all the parties.

I.A.No.I is allowed. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

MEMBER(A)



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DEPUTY REGISTRATE TRIBUNA

ENTRAL ADMINISTRATIVE IN

BANGALORE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

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Hon'ble Shri P.Srinivasan

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A.R. Boshi Retired Deputy Station Superintendent, S.C. Railway, Belgaum.

Applicants .

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- The Divisional Railway Manager, South Central Railway, Hubli.
- The General Manager, South Central Railway, Secundrabad(A.P)
- The Indian Railway Board, Rail Bhavan, New Delhi by its Manager.
- 4. The Union of India, by its Secretary to Government Ministry of Railways, New Delhi.

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These applications have come up before the Court today.

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B.V. VENKOBA RAO V. THE DIVISIONAL RAILWAY MANAGER AND OTHERS (Application No.557 of 1986) decided today. The only difference is that Sri B.B.Gujjar (Applicant in Application No.1670 pf 1986) retired on 31.1.1985, while Sri A.R.Joshi, applicant in Application No.1671 of 1986 retired on 31.3.1985. Sri Joshi was able to write the test for the promotion to the grade of 700-900 but retired 23-11-87 before the viva voca test and was, therefore, not considered for promotion to the grade of 700-900. Sri Gujjar like Venkoba Rao Member(A) could not take either the written test or the viva voce because he retired before they were held. The basis on which both the applicants claim that they should have been considered for promotion to the grade of 700-900 with effect from 1.8.1082 with monetary

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Amended

as per order

dated

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